

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 30th March, 2026

S.O. 1653(E).—In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as “the Income-tax Act”), the Central Government hereby notifies the ‘Karnataka Industrial Areas Development Board’ (PAN: AAATK1305J) (hereinafter referred to as “the assessee”), a board constituted under the Karnataka Industrial Areas Development Act, 1966 (Karnataka Act No. 18 of 1966), for the purposes of the said clause.

2. This notification shall be effective from the assessment year 2024-25, subject to the condition that the assessee continues to be a board constituted under the Karnataka Industrial Areas Development Act, 1966 (Karnataka Act No. 18 of 1966), with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[Notification No. 41/2026/F. No. 300195/54/2024-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that no person is being adversely affected by giving retrospective effect (from the year of its application made before the CBDT/ Income-tax Department) to this notification